

REPORT AND ORDER RE. CASE OF M/S. TATA ENGINEERING AND LOCOMOTIVE CO. LTD., BOMBAY UNDER MRTP ACT, 1969, AND COMPANIES (TEMPORARY RESTRICTIONS ON DIVIDENDS) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table—

1. A copy of the Report (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 21 (3) (b) of the Monopolies and Restrictive Trade Practices Act, 1969, in the case of Messrs Tata Engineering and Locomotive Company Limited, Bombay and the Order dated the 30th June, 1972 of the Central Government thereon, under section 62 of the said Act. [Placed in Library. See No. LT-8711/74].
2. A copy of the Companies (Temporary Restrictions on Dividends) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 3126 in Gazette of India dated the 30th November, 1974, under sub-section (2) of section 12 of the Companies (Temporary Restrictions on Dividends) Act, 1974. [Placed in Library. See No. LT-8712/74].

12.53 hrs.

PERSONAL EXPLANATION BY  
MINISTER

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Mr. Speaker, Sir, while speaking on the Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, Shri Atal Behari Vajpayee said in the House on 3rd December, 1974 that I had given a certificate to

Shri Krishna Budha Gawde, who has been detained under MISA. I have since verified the factual position. I find that after the Parliamentary elections in 1971 I gave certificates to a large number of my workers, including Shri Gawde. This certificate was not based on my personal knowledge of all the activities of these workers. Nor was it a general certificate of good conduct. It specifically related to the work done by Shri Gawde in my election campaign. This cannot in any way be construed either as implying knowledge on my part that Shri Gawde was involved in unlawful and antisocial activities such as smuggling or my condonation of the same.

SHRI JYOTIRMOY BCSU (Diamond Harbour): Arising out of this, in a Bombay daily, the *Free Press Journal* of 6th December it has come out....

MR. SPEAKER: No discussion on a personal explanation.

SHRI SHYAMNANDAN MISHRA: (Begusarai) It is very clear now that smugglers work for them in the election.

SHRI H. N. MUKHERJEE (Calcutta—North-East): May I make a submission? Sir, I do not intervene gratuitously and I hope the House will permit it. The Minister has just now given a statement which astounds me because... (Interruptions).

MR. SPEAKER: Order, please. You cannot discuss the statement. Mr. Vajpayee had raised it and the Minister has made the statement.

SHRI H. N. MUKHERJEE: The question of propriety in regard to the conduct of Members of the House, particularly Ministers of the Government, arises on account of the Minister having divulged that he is apparently in the habit of giving testimonials to people on the ground of